

**GOVERNMENT OF INDIA
HEALTH AND FAMILY WELFARE
LOK SABHA**

STARRED QUESTION NO:535

ANSWERED ON:03.05.2013

FEMALE FOETICIDE

Abdulrahman Shri ;Nagar Shri Surendra Singh

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) the number of doctors convicted during each of the last three years under the Pre-Conception and Pre-Natal Diagnostic Techniques (Prohibition of Sex Selection) Act, 1994, State/UT-wise;
- (b) the average time taken by the professional bodies concerned to cancel the licenses of these doctors after the conviction;
- (c) whether there have been instances of delay in cancelling the licences of convicted doctors;
- (d) if so, the details thereof and the reasons therefor along with the corrective steps taken by the Government in this regard; and
- (e) the details of the Non-Governmental Organisations/other agencies which have been working to create awareness amongst the people against female foeticide along with the financial assistance provided by the Government during each of the last three years, State/UT-wise?

Answer

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABIAZAD)

(a)to(e): A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO LOK SABHA STARRED QUESTION NO.535 FOR 3RD MAY, 2013

(a) The number of doctors, State/UT wise, convicted during each of the last three years under PC&PNDT Act,1994 is at Annexure-I.

(b)&(c): Sub section (2) of Section 23 of the PC&PNDT Act, 1994 entails that the name of the Registered Medical Practitioner reported by the Appropriate Authority to the concerned State Medical Council shall be removed from the State Medical Register on his/ her conviction for violating the provisions of the Act for a period of five years for the first offence and permanently for the subsequent offence. As the concerned State Medical Councils are empowered to cancel the registration of a Registered Medical Practitioner, information as regards delay in such cancellation of registrations is not maintained centrally.

(d) Does not arise in view of the above.

(e) State/UT wise details of Non-Governmental Organisations (NGO) working to create awareness amongst the people against female foeticide along with financial assistance (Grants-in-aid) provided by the Government during each of the last three years, are at Annexure - II.